GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA UNSTARRED QUESTION NO. 2160 TO BE ANSWERED ON 07.08.2025

Schemes for relocation of villagers from protected forest areas

2160. SHRI BANSHILAL GURJAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is running any special scheme for the relocation of villagers from protected forest areas;
- (b) if so, the financial assistance provided to State of Madhya Pradesh for this relocation; and
- (c) whether Government, keeping in view the need of additional assistance for the people relocated from the protected areas, proposes to provide central assistance or additional funds?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (c) Management of Protected Areas is primarily the responsibility of the respective State Governments and Union Territory Administrations. The Ministry provides financial assistance to State Governments & Union Territory Administrations under the Centrally Sponsored Schemes 'Development of Wildlife Habitats' for conservation and management of wildlife and development of its habitats as per annual plan of operations received from the State Governments and Union Territory Administrations. It includes financial assistance for voluntary relocation of villages from the National Parks and Sanctuaries.

The voluntary relocation of villages from protected areas is also under taken by the State Governments & Union Territory Administrations from funds available under State CAMPA.As informed by the State of Madhya Pradesh, the funds allotted under State CAMPA during last three years for the voluntary village relocation from the National Parks and Sanctuaries are as follows:

(Rs in lakhs)

Year	Allocation
2022-23	9685.00
2023-24	10920.00
2024-25	12091.00